CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No.159/2003

Dated Monday this the 3rd day of March, 2003.

CORAM

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

J.C.Bose Upper Division Clerk Customs House Cochin.

Applicant

[By advocate Mr.K.V.Kumaran]

Versus

- 1. The Commissioner of Customs Customs House Cochin.
- Union of India represented by Secretary to Government Ministry of Finaance New Delhi.

Respondents

[By advocate Mr.C.Rajendran, SCGSC]

The application having been heard on 3rd March, 2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this application apprehending that the representation submitted by him dated 24.1.2003 to the first respondent is not likely to be considered. We are of the view that the applicant has been hasty to rush to the Tribunal. If a representation has been submitted, it is for the respondents to consider it. We do not find any valid cause of action. Therefore, this application is rejected under Section 19 (3) of the Administrative Tribunals Act, 1985.

Dated 3rd March, 2003.

T.N.T.NAYAR
ADMINISTRATIVE TRIBUNAL

A.V.HARIDASAN VICE CHAIRMAN

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